

TO BE PUBLISHED IN PART II SECTION 3(ii)  
OF THE GOVERNMENT OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NO. 111, DATED: 9/8/84

NOTIFICATION

No. 5934 (F.No. 261/26/83-ITJ): In exercise of the powers conferred by Sub-Section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and in supersession of all the previous Notifications in this regard, the Central Board of Direct Taxes hereby directs that Appellate Assistant Commissioner of Income-tax of the Ranges specified in Column(2) of the Schedule below shall perform their functions in respect of all persons and income assessed to income-tax in the income-tax circles, wards and districts specified in the corresponding entry in column(3) thereof excluding all persons and income assessed to income-tax over which the jurisdiction vests in Commissioner of Income-tax (Appeals).

SCHEDULE

Sr.No.	Range	Income-tax Circle, Ward & Districts.
1	2	3
	<u>Ahmedabad</u>	
1.	Appellate Assistant Commissioner, Ahmedabad Range-I, Ahmedabad.	Circle-I, Ahmedabad.
2.	Appellate Assistant Commissioner, Ahmedabad Range-II, Ahmedabad.	Circle-II, Ahmedabad. Palanpur Circle Himmatnagar Circle & Kotasa Circle State Duty-cum-I.T. Circle Ahmedabad.
3.	Appellate Assistant Commissioner, Ahmedabad Range-III, Ahmedabad.	Circle-VI, Ahmedabad. Surandranagar Circle, Professional Circles, Ahmedabad.
4.	Appellate Assistant Commissioner, Ahmedabad Range-IV, Ahmedabad.	Circle-IV, Ahmedabad.
5.	Appellate Assistant Commissioner, Ahmedabad Range-V, Ahmedabad.	Circle-V, Ahmedabad Patan Circle Mehsana Circle
6.	Appellate Assistant Commissioner, Ahmedabad Range-VI, Ahmedabad.	Con. Cir. III, Ahmedabad. Con. Cir. IV, Ahmedabad. Con. Cir. V, Ahmedabad. Con. Cir. XI, Ahmedabad. Con. Cir. XII, Ahmedabad. Con. Cir. XIII, Ahmedabad.